

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2470  
ANSWERED ON:25.07.2014  
BOGUS BANK ACCOUNTS QUESTION  
Jaiswal Dr. Sanjay

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Government has received any complaint against the banks regarding money withdrawn by opening of bogus accounts in connivance with the bank staff in the recent past;
- (b) if so, the details thereof, bank and State-wise; and
- (c) the steps taken / being taken by the Government / RBI to protect customers in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SMT, NIRMALA SITHARAMAN)

- (a), (b) & (c) : Reserve Bank of India (RBI) has reported that it does not have any specific information regarding money withdrawn by opening of bogus accounts in connivance with the bank staff. RBI has taken the following steps to protect customers in this regard;
- i. Banks are invariably required to adhere to KYC guidelines while opening bank accounts and rigorously update such particulars.
  - ii. The Reserve Bank has been sensitizing banks and general public against the fictitious offers of cheap funds/lottery winnings etc from abroad sent by fraudsters. Various advisories were issued by the Bank cautioning the members of public against responding in any manner to offers of money from abroad.
  - iii. RBI has written to banks on January 29, 2013 advising them to spruce up their IT infrastructure to face the challenges arising from potential frauds on account of fictitious offers of cheap funds from abroad, operation of `mule` accounts to further money laundering, change of SIM cards and mobile numbers of customers etc. The letter focused on technology initiatives to be adopted by banks to strengthen fraud prevention.